

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1040 of 2020

In the matter of:

Mohd. Nazim Khan

....Appellant

Vs.

**Committee of Creditors of M/S International
Trenching Pvt. Ltd. & Ors.**

....Respondents

Present:

**Appellant: Mr. Krishnendu Datta, Senior Advocate with Mr.
Nilotpai Shyam, Advocate. Ms. Babita Jain (CS)
Mohd. Nazim Khan (in person)**

**Respondents: Mr. Kunal Tandon, Ms. Richa Sandilya, Advocates for
R2
Mr. Amit Singh Chadha, Senior Advocate with Mr.
Kanishk Khetan, Ms. Deepika Bhugra, Mr. Prateek
Kushwaha, Advocates for R3**

Company Appeal (AT) (Insolvency) No. 1110 of 2020

In the matter of:

Mohd. Nazim Khan

....Appellant

Vs.

HDFC Bank Ltd. & Anr.

....Respondents

Present:

**Appellant: Mr. Krishnendu Datta, Senior Advocate with with Mr.
Nilotpai Shyam, Advocate. Ms. Babita Jain (CS)
Mohd. Nazim Khan (in person)**

**Respondents: Mr. Kunal Tandon, Ms. Kanika Jain, Ms. Richa
Sandilya, Advocates for R1.
Mr. Amit Singh Chadha, Senior Advocate with Ms.
Deepika Bhugra, Advocates for R2**

ORDER

(Through Virtual Mode)

15.01.2021: Reply-affidavit filed by Respondent No.3 in Company Appeal
(AT) (Insolvency) No. 1040 of 2020 is taken on record. Learned counsel for the

Contd/-.....

Respondent No.3 submits that reply-affidavit in Company Appeal (AT) (Insolvency) No. 1110 of 2020 has been filed in terms of Diary No.24676. Registry to place the same on record. Reply-affidavits filed by Respondent Nos.1 and 2 in both the appeals are taken on record. Appellant may file rejoinder to the reply-affidavits in both the appeals within two weeks. Learned counsel for the parties may file short written submissions not exceeding three pages together with compilation of relevant judgments within one week thereof.

Post the appeal 'for admission (after notice)' on 12th February, 2021 before Court No.III.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Shreesha Merla]
Member (Technical)**

AR/g